

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. C.P. (IB)/640(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024**

NAME OF THE PARTIES:- Bank Of Maharashtra
V/s
Baban Laxman Phatke

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 640(MB)2023

Presence:-

Mr. Shon Gadgil, Adv. ... for Petitioner

None ... for Personal Guarantor

Counsel appearing for the Petitioner states at bar that he is withdrawing his Vakalatnama from the present Company Petition as no instruction has been received from his client to proceed further in this case. Since no other Counsel is present on behalf of the Petitioner/Bank, the **Registry is directed** to issue notice to the Petitioner/Bank intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. List this matter on **20.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)